Sl.No.	State/UT	Available capacity	Inmate Population
30.	Andaman and Nicobar Islands	449	183
31.	Chandigarh	1120	768
32.	Dadra and Nagar Haveli	60	120
33.	Daman and Diu	160	59
34.	Delhi	7818	14058
35.	Lakshadweep	64	7
36.	Puducherry	416	242
	Total (UTs)	10087	15437
	Total (All-India)	380876	433003

Harassment to women after befriending them on social media

3538. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken note of the fact that cases of sexual harassment and blackmailing of women after befriending them on social media is increasing in the country;
 - (b) if so, the details thereof;
 - (c) whether Government has taken any initiative to tackle such cases; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) "Police" and "Public Order" are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. The law enforcement agencies take legal action as per provisions of law against persons involved in misuse of social media for sexual harassment and blackmailing of women. Specific data regarding cases of sexual harassment and blackmailing of women after befriending them on social media is not centrally maintained.

(c) and (d) Safety and security of women in the country has been accorded utmost priority by the Government. Central Government has taken following measures to

145

strengthen women safety, specifically in the context of misuse of cyberspace:

- (i) An online analytic tool for police called "Investigation Tracking System for Sexual Offences" has been launched to monitor and track time-bound Investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.
- (ii) "National Database on Sexual Offenders" (NDSO) has been launched to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies. NDSO has data of over 5 lakh sexual offenders.
- (iii) A scheme namely Cyber Crime Prevention against Women and Children (CCPWC) has been approved under which an online cybercrime reporting portal (www. cybercrime.gov.in) has been launched to enable public to report complaints pertaining to Child Pornography/Child Sexual Abuse Material, Rape/Gang rape imageries or sexually explicit content. Steps have also been taken to spread awareness, issue of alerts/advisories, training of law enforcement agencies, improving cyber forensics facilities, etc. These steps help to prevent such cases and speed up investigation.
- (iv) Awareness generation programmes and publicity campaigns are done on various laws relating to women and their rights through workshops, cultural programmes, seminars, training programmes, advertisements in print and electronic media etc.
- (v) A handbook on Cyber Safety for Adolescents/Students has been released (Copy available on www.cybercrime.gov.in and www.mha.gov.in) and sent to all States/Union Territories for wide circulation.
- (vi) Cyber Crime awareness campaign has been launched through twitter handle (@CyberDost) and radio across the country.

Increase in terrorist incidents in J & K

 \dagger 3539. SHRI SURENDRA SINGH NAGAR : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that terrorist incidents have increased in Jammu and Kashmir as compared to earlier times;
 - (b) if so, the reasons therefor, and

[†]Original notice of the question was received in Hindi.